

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PB AT NEW DELHI**

**Appeal NO. 40 OF 2024**

IN THE MATTER OF:

PUNJAB DYERS ASSOCIATION,  
TAJPUR ROAD  
LUDHIANA

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD  
AND OTERS

...RESPONDENT

**ADDITIONAL DOCUMENTS ON BEHALF OF APPELLANT**

**INDEX**

<u>SL. NO.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1	<b>Annexure 1</b>  Copy of relevant extract of minutes of 112 <sup>th</sup> meeting of EAC Dated 11.5.2012	2-8
2.	<b>Annexure 2</b>  Copy of Presentation by PDA before 112 <sup>th</sup> EAC meeting dt 11.5.2012	9-18
3.	<b>Annexure 3</b>  CETP effluent test report for 19.11.24 by IIT, Roorkee	19

**NEW DELHI  
DATED: 28.11.2024.**

**FILED BY:**



**I K Kapila  
Advocate  
D 082, DLF Capital Greens, New Delhi  
[kapilaik@yahoo.co.in](mailto:kapilaik@yahoo.co.in), 9582063272**

## Minutes

The Minutes of the 112<sup>th</sup> Meeting of the Expert Appraisal Committee for Building Construction, Coastal Regulation Zone, Infrastructure Development and Miscellaneous projects held on 10<sup>th</sup> – 11<sup>th</sup> May, 2012 at SCOPE Complex, New Delhi.

### **1. Opening Remarks of the Chairman.**

The Chairman welcomed the members to the 112<sup>th</sup> meeting of the Expert Appraisal Committee.

### **2. Confirmation of the Minutes of the 111<sup>th</sup> Meeting of the EAC held on 16<sup>th</sup> - 17<sup>th</sup> April, 2012 at New Delhi.**

In item no. 4.34 'Finalisation of ToR for rehabilitation and upgradation of 2-lane / 2lane with paved shoulders configuration from Jeolikot to Ghigarikhal section of (km 0.000 to km 109.000) NH- 87-E in Uttarakhand by SE, 10<sup>th</sup> NH Circle, PWD, Yamuna Colony, Dehradun [F.No.10-22/2012-IA-III]' the following shall be inserted.

*Committee noted that the project length is 109 km however, the Existing ROW width varies from 6 to 15 m and for up-gradation of the project road, 12 m ROW is proposed for existing alignment. The Additional ROW is less than 20m, hence it will not attract EIA Notification, 2006.*

In item no. 3.2 Amendment to the Environmental Clearance issued for the construction of second liquid chemical/specialized grades of Petroleum, Oil and Lubricant (POL) berth at Pir-Pau, Mumbai by M/s. Mumbai Port Trust [F.No.11-81/2009-IA.III], following condition shall be added

*(ii) The blasting shall be carried out under the supervision of CWPRS. 'And the report of CWPRS shall be submitted to RO of MoEF'*

In item no. 3.3 Revalidation of Environmental and CRZ clearance accorded for the development of Multipurpose Port at Rewas Raigard by M/s Rewas Port Ltd [F.No. 10-1/2007-IA.III], conditions shall be replaced by the following:

*(i) Submit the time series map to show that there is no destruction of mangroves.*

*(ii) Submit a map showing the mangroves and buffer zone left around the mangroves*

(iii) *Submit the details of present drainage systems and proposed one particularly with respect to avoid impact on the mangroves and the details of run-off collection.*

(iv) *Revise the CSR along with budgetary provision of 2 to 5 % since the proposed CSR is very minimal Proposed CSR activates shall be submitted*

(v) *Submit the details of the handling of cargos and mitigation measures during loading/ unloading / storage*

(vi) *Submit the source of water supply*

(vii) *The office building proposed in intertidal zone (ITZ) shall be shifted beyond ITZ.*

In item no. 4.2 Environmental and CRZ Clearance for Multipurpose Jetty within Navalakhi Port, Maliya, Rajkot District, Gujarat by M/s DMCC Oil Terminal (Navlakhi) Ltd. [F.No. 11-45/2011-IA-III], following condition shall be added

(ii) *Plan showing the Mangroves and buffer zone around the mangroves where no construction work will be take-up shall be submitted*

In item no. 4.4 CRZ Clearance for laying of 2 x 18” dia insulated pipeline from Ennore Port to LPG Import Terminal by M/s Indian Oil Petronas Pvt. Ltd. [F.No.11-76/2011-IA.III], following condition shall be added

(iv) *It was stated that Fire protection facilities would be provided as per OISD - 144 norms. Details shall be submitted. Compliance with reference to MSIHC Rules shall be submitted*

In item no. 4.5 CRZ clearance for construction of storage tank of LNG having capacity of 200 000 cubic meters by M/s Hazira LNG Pvt. Ltd. (F. No. J-16011/23/2000-IA-III/Pt ), following condition shall be added

(ii) *Submit the compliance of MSIHC Rules*

In item no. 4.10 Environmental Clearance for development of Municipal Solid Wastes Land fill site near Mirjapur Industrial area in Mirjapur, Uttar Pradesh by M/s UP Jal Nigam [F.No. 10-44/2010-IA-III], conditions shall be replaced by the following:

*During the discussion, the following points emerged:*

- (i) Proponent shall develop the green belt of 15 meters width, 3 layers of canopy all along the periphery. Modified green belt plan shall be submitted to RO of MoEF with in two months.*
- i) *The proponent shall ensure that the project fulfills all the provisions of Solid Wastes (Management and Handling) Rules, 2000 including collection and transportation design etc.*
- ii) *The MSW shall be managed and handled in accordance with compliance criteria and procedure laid down in Schedule –II of MSW Rules 2000*
- iii) *Biomedical waste and industrial waste shall not be mixed with MSW waste*
- iv) *In order to encourage the citizens municipal authority shall organise awareness programme for segregation of wastes and shall promote recycling or reuse of segregation materials*
- v) *Wastes from the slaughter houses, meat and fish markets, fruit and vegetables markets, which are biodegradable in nature shall be managed to make use of such wastes*
- vi) *Vehicles used for MSW transportation shall be covered. Waste should not be visible to public, nor exposed to open environment preventing their scattering*
- vii) *Land filling shall be restricted to non- biodegradable, inert waste and other waste that are not suitable either for recycling or for biological processing*

- viii) *Landfill shall be constructed/ operated/ post project monitoring to be carried out / closure of landfill sites and post care / leachate treatment and disposal shall be carried out as per Schedule –III of MSW Rules 2000.*
- ix) *The gas generated from the Landfill facility shall be collected and disposed/utilized as per rules*
- x) *The proponent shall obtain necessary clearance from the Ground Water Authority for the use of ground water.*
- xi) *The depth of the land fill site shall be decided based on the ground water table at the site.*
- xii) *An On Site Emergency Management Plan shall be prepared and implemented.*
- xiii) *Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.*

In item no. 4.15, Finalisation of ToR for setting up 10 MMTPA LNG Import, Storage and Re-gasification facilities at Gangavaram Port Limited, Visakhapatnam by Petronet LNG Ltd [F.No.11-12/2012-IA-III], following conditions shall be added

- (i) *Submit the compliance with reference to applicable rules as per MISHC Rules 1989.*
- (ii) *MOU with Gangavaram Port for handling emergencies shall be submitted*
- (iii) *Proper coordinates shall be given on the CRZ map for field verification, as and when required. The CRZ map covering 7 kms around the project site shall be submitted. The CRZ map indicating CRZ classification including the notified ecologically sensitive areas shall be submitted as required under CRZ Nitification para no. 4.2(i)(h) The authorized agency in the report*

*shall clearly state the details of ecologically sensitive areas as mentioned in para 7(i) of CRZ Notification, 2011, if any with in the project area or within 7 kms from the project boundary...*

*(iv) Submit the CSR plan*

In item no. 4.16, Finalisation of ToR for proposed Crane Roll – on Jetty at West Port, Mundra by M/s Adani Ports & SEZ Ltd. (F.No.11-14/2012-IA III), following conditions shall be added

*Proper coordinates shall be given on the CRZ map for field verification, as and when required. The CRZ map covering 7 kms around the project site shall be submitted. The CRZ map indicating CRZ classification including the notified ecologically sensitive areas shall be submitted as required under CRZ Notification para no. 4.2(i)(h) The authorized agency in the report shall clearly state the details of ecologically sensitive areas as mentioned in para 7(i) of CRZ Notification, 2011, if any with in the project area or within 7 kms from the project boundary...*

In item no. 4.17, Finalization of ToR for handling of LNG Cargo at Dighi Port, Maharashtra by M/s Dighi Port (F. No. 10-8/2005-IA -III), following conditions shall be added

*(i) The report on compliance to MSIHC Rules shall be submitted to RO of MoEF within two months*

In item no. 4.18, Finalisation of ToR for second stage of expansion of Bengaluru International Airport (BIA) by M/s Bengaluru International Airport (F. No. 10-24/2012-IA.III), following conditions shall be added

*(i) Submit the details of the parking arrangements*

(ii) *Submit the details of energy conservation measures and water conservation measures - in the existing airport and in the proposed expansion. Explore the details of providing solar energy to the extent possible*

(iii) *Submit the details of solid waste in the existing project and proposed project*

In item No. 5.1 'Environmental Clearance for two laning with paved shoulders of the section on NH-92 (Gwalior – Bhind up to MP/UP Border) by M/s Madhya Pradesh Road Development Corporation Ltd. [F.No.10-86/2010-IA.III]' of EAC meeting held on 5<sup>th</sup> –7<sup>th</sup> March, 2012, ' the following shall be added.

(i) *The proposal indicates the road passes through Protected Forests land. Necessary stage -I forestry clearance shall be obtained as per OM dated 31.03.2011 and submitted along with final EIA report.*

### **3. Consideration of Old Proposals:**

#### **3.1 Environmental Clearance for the construction of Common Effluent Treatment Plant (CETP) at Village JamalpurAwana, PanchayatJamalpurAwana, Taluk Ludhiana East, Ludhiana District, Punjab by M/s. Punjab Dyers Association [F.No.10-92/2010-IA.III]**

The project involves development of Common Effluent Treatment Plant (CETP) on a plot area of 32 acres at Jamlapur, Awana, Ludhiana. There are 241 dying units in 5 industrial clusters. The effluent from the industrial units will be collected through the pipeline. The treated wastewater will be used for irrigation in an area of 80,000

acres. The capacity of CETP proposed is 117 MLD. The total cost of the project is Rs. 255.85 Crores.

This is a Category 'B' project and since there was no SEIAA, Punjab, the project was considered by the EAC in its meeting held on 18<sup>th</sup> –20<sup>th</sup> Jan, 2011 and finalized the additional TOR including conduct of Public Hearing. After the reconstitution of SEIAA the project was returned to SEIAA. The SEIAA has appraised the project exempting the Public Hearing (whether grounds for exemption were recorded by SEIAA\*) and recommended for the issue of EC. As per the information from MS, SEIAA, the project is located within declared industrial area. As Ludhiana has been declared as one of the critically polluted areas hence, the General condition applies to the project since it is within 10 km from Ludhiana. The project has been transferred to Ministry for issue of EC.

The proposal was examined by the EAC in its meeting held on 15<sup>th</sup> -17<sup>th</sup> December, 2011 and Committee sought additional information viz. treatment for removal of phenolic compound, pilot plant study, MoU made between the farmers for using the treated effluent for irrigation etc.

The details submitted and presented to the Committee were discussed in details.

***During the discussion, the following points emerged:***

(i) *Proponent stated that the irrigation department is working on a proposal to use the treated water for about 33,454 acres of lands of about 35 villages. Submit the supporting documents on this proposal.*

(ii) *Consent order shall be obtained from Pollution Control Board. The PCB shall ensure the treatability of respect Boron, Sodium Absorption Ration (SAR) and phenolic Compounds to meet the standards for agriculture use.*

(iii) *There shall be no discharge into Budha nallah.*

(iv) *The farmers shall be made aware that the water is treated water.*

***The Committee recommends the proposal for Environmental Clearance after submission of the information at (i) above, with the above condition in the Clearance letter for strict compliance by the project proponent.***

**4. Consideration of New Proposals:**

**WELCOME**

**TO**

**EXPERT APPRAISAL COMMITTEE  
MOE & F, NEW DELHI.**

**FOR FINAL CLEARANCE OF**

**COMMON EFFLUENT TREATMENT  
PLANT FOR INDUSTRIES  
(After response to the observation)**

**AT**

**Village Jamalpur Awana,  
Ludhiana (Punjab)**

**BY**

**C P T L ENVIROTECH**

**Environmental Consultants**

**# 2093 sector 15 C Chandigarh**

**10/05/2012**

10  
**THE TEAM**

**1. PROJECT PROMOTER**

M/s Punjab Dyers Association, Ludhiana  
(Manoj Kumar –Secretary)

**2. POLLUTION CONTROL CONSULTANTS**

Er. A.K. Ummat, Chief Engineer (Retd.)

Mr. Sital Singh

# I-INTRODUCTION

Ludhiana, the Industrial hub of the State, is one of the highly polluted towns of Punjab. A large number of Industries specially, dyeing units are discharging their effluents in a local drain, called Budha Nallha which further goes to river Satluj thus polluting the natural river. The dyers Association of Ludhiana have taken an initiative in consultation with the Punjab Pollution Control Board to construct a CETP for treatment of their waste water before discharging into the drain. This project deals with the construction of CETP, collection & delivery system of effluent and using the treated water on land for irrigation for which Environmental Clearance is requested.

## **INTRODUCTION Contd..**

This project was earlier returned by MOEF to the state to be considered as Category B project and was to be appraised by SEAC, Punjab and later on approved by the SEIAA. Accordingly, in principle both the State Authorities have given their consent for clearing the project from Environmental angle after considering compliance of TOR. But since the project lies within 10 kms of the critically polluted area, it was to be considered as Category 'A' project as per MOEF Notification dated 28/04/2011. Accordingly the project was considered by the EAC MOEF in their meeting held on 16-02-2012 vide item no. 5.1 and recommended clearance of the project in principle subject to satisfactory response to their observations made there in.

## RESPONSE

*The response to the observations was sent earlier by the proponents on 24-04-2012 and are discussed as under:-*

**OBSERVATION**– The treatment for removal of phenolic compounds shall be incorporated in the treatment scheme and the details shall be submitted

- **Phenolic compounds (as C<sub>6</sub>H<sub>5</sub>OH) in the waste water have been found to be <0.1 mg/l against the permissible limits of 1.0 mg/l, which is very meager and can be overlooked.**
- **The treatment scheme proposed covers removal of Phenolic compounds also and includes a primary treatment using lime and alum in flash mixer followed by primary clarifier. The flocs produced will reduce the Phenolic compounds by adsorption. The settled sludge will be sent to a secured land fill facility/TSDF site.**
- **In addition to this the reduction in Phenolic compounds in traces also shall be achieved in biological treatment, where the Phenolic compounds adhere with the molecules/flocs of MLSS and get reduced further.**

**OBSERVATION** – Submit the details of the pilot plant study

- **In view of the highly polluted conditions of Ludhiana and Budha Nallah the treatment plant was required immediately as such DPR was prepared. However, the quality of the effluent has been thoroughly examined and tested by the Consultants on the basis of which various components of the treatment plant have been designed. Proven technology for treatment of such effluent is already available which has been used in this case. The sizes of the structures and the collection and delivery system which have been meticulously designed have been given in the EIA Report already submitted earlier.**

**OBSERVATION** – Submit the MoU made between the farmers for using the treated effluent for irrigation

- **As per the decision taken by the Chief Minister, Punjab, in a meeting the treated water from the CETP will be used for irrigation by the farmers for which Irrigation Department has already prepared necessary proposals and submitted the same to the government for approval and funding. Lands measuring about 33,454 Acres of about 35 villages along river Satluj have been covered in the project through a canal having length of about 54 km. Another area of about 49000 acres on 6-R distributary of Sidhwan canal system has also been included in the proposals. Thus MOU from individual farmers by the proponents is not needed.**

**OBSERVATION** – Green belt as per the plan submitted shall be provided

- **Green belt as per submitted plan, will be provided**

**OBSERVATION** – There shall be full fledged on site laboratory with qualified persons for regular testing of the wastewater parameters.

- **Full fledged laboratory with qualified persons for regular testing of the wastewater parameters shall be provided.**

**OBSERVATION-** There shall be flow meter at inlet and out let and the quantity shall be registered.

- **Flow meter at inlet and out let will be provided and the quantity will be registered**

**OBSERVATION –** There shall be standby power facility for operating the CETP during power failure. Also standby machine/ motors at important / critical part of treatment system.

- **D.G sets will be provided for full power backup. Standby arrangements for all the machines/ motors at important / critical parts of the system shall be provided.**

THANK YOU!

WISHING A CLEAN TODAY FOR  
A CLEANER TOMORROW



# सिविल इंजीनियरिंग विभाग

भारतीय प्रौद्योगिकी संस्थान, रुड़की - 247 667 (उत्तराखण्ड) भारत

## DEPARTMENT OF CIVIL ENGINEERING

INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE - 247 667 (U.K.) INDIA



**Dr. A. A. Kazmi**

D. Engg. (Tokyo Univ.), M. Engg. (A.I.T. Bangkok)

B. Engg. (Hons.) (AMU)

**Professor**

Fax : +91-1332-275568

Phone: +91-1332-285725 (O), 284257 (Lab)  
+91-1332-285226 (R)

Mob. : +91-9837262698

e-mail : absar.kazmi@ce.iitr.ac.in  
absarakazmi@yahoo.com

### WATER QUALITY REPORT OF 50 MLD CETP, JAMALPUR AWANA, LUDHIANA

1.0 General Information : Sampling & Analysis		
Sample Drawn by	Dr. M. Ali and Dr. A. Rajpal, IIT Roorkee	
Date & Time of Sampling	Start	19 <sup>th</sup> Nov. 2024, 11:00
	Stop	19 <sup>th</sup> Nov. 2024, 16:05
Date of Sample Received at IIT	19 <sup>th</sup> Nov. 2024	
Date of Analysis	Start	19 <sup>th</sup> Nov. 2024, 23:30
	Stop	--

2.0 Analysis Results								
Parameters	Units	CETP Influent	EQ Tank Outlet	Primary Treatment Outlet	SBR Outlet	CCT Outlet	Overall Removal (%)	MOEFCC (2024)
pH	-	7.55	7.1	10.85	7.82	7.43	-	6.0-9.0
BOD	mg/L	225	226	102	31	27	88	30
COD	mg/L	879	768	440	132	110	87	250
TSS	mg/L	135	154	64	50	30	78	100
TDS	mg/L	1990	1806	1936	1800	1766	-	2100
NH <sub>4</sub> -N	mg/L	16.1	16.3	12	8	5.8	64	50
NO <sub>3</sub> -N	mg/L	15.2	19.2	6	4.5	4.4	-	-
TP	mg/L	3.4	4.3	1.2	1.6	1.8	47	5

**Additional Information:**

MLSS in SBR Tank 1, 2 3 & 4 : 5352, 5414, 5324 & 5364 mg/L

**A. A. Kazmi**

**25<sup>th</sup> Nov. 2024**